

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Appeal No. 110/252/ND/2022**

**IN THE MATTER OF:**

Pr. Commissioner of Income Tax -1	...	Appellant
Versus		
M/s Brisk Tradecom Private Limited & Ors.	...	Respondent

**Under Section 252 of Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**  
**CORRIGENDUM ORDER**

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **06.08.2024.**”

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**